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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT
NOTIFICATION

The 25th October 1944

No. 7094-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
V. RAMANATHAN
Deputy Secretary to Government

Simla, 7th September 1944

No. F. 22(4)-RII/44—The following amendment by the Secretary of State for India is published for general information:—

“The Secretary of State's Services (General Provident Fund) Rules, 1943—

I, Leopold Charles Maurice Stannett Amory, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247 (1) and section 250 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943, namely:—

After sub-clause (6) in Rule 5 the following shall be inserted:—

(7) Nothing in this rule shall be deemed to invalidate, or to require the replacement by a nomination thereunder of, a nomination made before these Rules came into force under the corresponding rule heretofore in force.

And the said Rules shall have effect and be deemed always to have had effect as though they had been made as so amended”.

Given under my hand this 25th day of July 1944.

L. S. AMERY

One of His Majesty's Principal Secretaries
of State

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS

The 24th October 1944

No. 3919—III C-5/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 9th September 1944

No. 25-I.T.C./44—The following Open General Licence issued by the Central Government under the Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, is published for general information:—

IMPORT TRADE CONTROL

OPEN GENERAL LICENCE No. VI

In pursuance of Commerce Department Notification No. 23-I.T.C./43, dated the 1st July 1943, the Central Government gives general permission to all persons to import by country craft until further notice from Iraq, Bahrain, Kuwait, Muscat, Trucial Oman, Kenya Colony and Protectorate, Tanganyika Territory, Uganda, Nyassaland Protectorate, Zanzibar and Pemba, Northern Rhodesia, Southern Rhodesia, Palestine and Transjordan, Egypt, Anglo-Egyptian Sudan, Cyprus, Alen and Dependencies, Hadramaut, and Saudi Arabia any of the goods specified in the Schedule to the said Notification (not being goods previously imported into these territories from Canada, Newfoundland or a place outside the British

Empire), except goods of the following descriptions covered by the entries noted against each:—

Description	Part of Schedule	Serial No.
1	2	3
Goods of all descriptions given in Part I of the Schedule.	I	All serials
Tea chests and parts and fittings excluding aluminium tea chest linings and tea chests containing aluminium.	II	2
Raw Manilla Hemp (fibre)	II	3
Raw hemp excluding raw Manilla hemp (fibre).	II	4
Raw sisal fibre	II	5
Aloo fibre	II	6
Sisal Yarn	II	7
Aluminium circles, sheets and other manufactures, not otherwise specified.	II	12
Unwrought ingots, blocks and bars of aluminium.	II	13
Bearings	II	19
Small tools and hand tools	II	20
Precision and Measuring tools	II	21
Abrasives	II	22, 23, 24 and 25
Crucibles	II	26
Belting	II	27 and 28
Raw cotton	III	2
Dates	IV	21
Pyrothrura flowers	IV	109
Aluminium tea chest linings and tea chests containing aluminium.	IV	153
Domestic hardware and stoves made of aluminium.	IV	267
Metal lamps and parts of lamps made of aluminium.	IV	271
Smoker's requisites made of aluminium.	IV	327
Gum Copal	V	7
Aluminium powder and paint	V	33
Bort and industrial diamonds	V	60
Diamonds unset and imported uncut excluding bort and industrial diamonds.	V	61
Bort and Industrial diamonds only	V	99, 104

Provided further that this permission does not apply to cinematograph films printed in the British Empire from negatives either produced or owned by companies, firms or persons established in countries outside the British Empire.

This licence is without prejudice to the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

K. K. CHETTUP

Dy. Secy. to the Govt. of India

The 25th October 1944

No. 3920—II-41/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 5th July 1944

No. 14-W.R.I.(G)/44—In exercise of the powers conferred by sub-section (3) of section 5 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce,

No. 73-W.R.I./42, dated the 14th November 1942, namely:—

In the proviso to the said notification, after the words "Standard Cloth", the brackets and words "(including Handloom Standard Cloth)" shall be inserted.

K. K. CHETTUR

Joint Secy. to the Govt of India

The 25th October 1944

No. 3939-Com.—The following notification issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

C. G. NAIR

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 23rd September 1944

No. 1-A(1)/44—The following draft of a further amendment to the Auditor's Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), is published, as required by the said sub-section, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken into consideration on or after the 14th October 1944.

Any objection or suggestion which may be received from any person with respect to the draft before the aforesaid date will be considered by the Central Government.

DRAFT AMENDMENT

In clause (4) of rule 4, after the word "imprisonment" the words "or of an offence not of a technical nature committed in his professional capacity" shall be inserted.

Y. N. SUKTHANKAR

Joint Secy. to Govt. of India

LAW DEPARTMENT

NOTIFICATION

The 20th October 1944

No. 3869-L.—The following ordinances, promulgated by the Governor-General, are hereby republished for general information.

By order of the Governor

C. G. NAIR

Secretary to Government

New Delhi, 7th October 1944

ORDINANCE No. XLVI of 1944

AN

ORDINANCE

to provide for the registration of certain female European British subjects.

WHEREAS an emergency has arisen which makes it necessary to provide for the registration of certain female European British subjects;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent and commencement.—(1) This Ordinance may be called the Registration (Emergency Powers) Ordinance, 1944.

(2) It extends to the whole of British India, and applies also to European British subjects in any part of India.

(3) It shall come into force at once.

2. Interpretation.—In this Ordinance, unless there is anything repugnant in the subject or context,—

(a) "European British subject" means any subject of His Majesty of European descent in the male line, born, naturalised or domiciled in the British Islands or in any Dominion as defined in the Statute of Westminster, 1931 (22 Geo. 5, c. 4) or in any Colony except Ceylon;

(b) "prescribed" means prescribed by rules made under this Ordinance;

(c) "registration authority" means in relation to a person for the time being resident—

(i) in a Presidency-town, the Commissioner of Police;

(ii) elsewhere in British India, the District Magistrate;

(iii) elsewhere in India, such authority as may be prescribed.

3. Obligation to register.—(1) Save as hereinafter provided every female European British subject who on the prescribed date has attained the age of eighteen years but has not attained the age of fifty years shall, within the prescribed period, correctly fill up, to the best of her

knowledge and belief, sign and lodge with the registration authority the form set out in the Schedule.

(2) Nothing in sub-section (1) shall apply to a person who on the prescribed date—

(a) is a whole-time servant of Government, whether civil, naval, military or air force employment, or

(b) is in permanent employment as a missionary of any religious denomination and is receiving separate remuneration for such employment, or

(c) is actively engaged as a qualified medical practitioner, or is registered or otherwise qualified as a nurse and is earning her livelihood as such, or

(d) is the wife of a person other than a European British subject, or who having been the wife of any such person, has not since been married to a European British subject.

(3) If any question arises whether a person is a person to whom the provisions of sub-section (1) are applicable, the decision of the registration authority thereon shall, except for the purposes of a prosecution under sub-section (4), be final.

(4) If any person refuses or without lawful excuse (the burden of proving which shall lie upon such person) neglects fully to comply with the requirements of sub-section (1), she shall be punishable with fine which may extend to one hundred rupees.

4. Power of Central Government to make Rules.—(1) The Central Government may, by notification in the official Gazette, make rules for carrying out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may—

(a) prescribe the registration authorities referred to in sub-clause (iii) of clause (c) of section 2;

(b) prescribe the date for the purposes of section 3;

(c) prescribe the period within which the form set out in the Schedule shall be lodged;

(d) provide for the issue of certificates of registration;

(e) require the notification of changes of address of persons registered under this Ordinance.

(3) Rules made under this section may provide that any contravention thereof shall be punishable with fine which may extend to one hundred rupees.

THE SCHEDULE

(See section 3)

Form of Particulars

1. Name in full (in block capitals, surname underlined).	
2. Date and place of birth	
3. Present address	
4. Permanent address, if differing from present address.	
5. Are you single, married or a widow?	
6. If married,—	
(a) what is your husband's occupation and rank, if any?	
(b) for how many months in the course of the year do you reside with your husband and for how many months do you normally reside in the Hills? and	
(c) are you "war-separated"?	
7. Have you any children in your charge? If so,—	
(a) how many, and what are their ages?	
(b) do you employ anyone to look after them?	
(c) how many children are with you—	
(i) continuously,	
(ii) for school holidays only?	
8. Have you any other dependents living with you? If so, give particulars?	
9. Are you responsible for the housekeeping or house work in your house? If so, for how many persons?	

10. Do you do or have you done within the past two years any work other than housekeeping? If so, what, whether whole time or part time, and for how many hours a week?

N.B.—Work includes all assistance given to the Red Cross, the W. V. S. and similar organisations, even when not constituting regular employment.

11. Have you any qualifications or experience in—

- (a) nursing;
- (b) secretarial work;
- (c) educational work;
- (d) catering; and
- (e) any other kind of work?

If so, give particulars.

12. Have you any disability affecting your capacity for active or sedentary work? If so, what is its nature?

13. Are you prepared to undertake whole or part time work in aid of the war effort? If so, state your preference and the amount of time you could devote to such work?

Date..... Signature.....

WAVELL

Viceroy and Governor-General

New Delhi, 7th October 1944

ORDINANCE No. XLVII of 1944

AN

ORDINANCE

Further to amend the National Service (Technical Personnel) Ordinance, 1940

WHEREAS an emergency has arisen which makes it necessary further to amend the National Service (Technical Personnel) Ordinance, 1940 (II of 1940), for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5; c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and Commencement—(1) This Ordinance may be called the National Service (Technical Personnel) Amendment Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of section 2, Ordinance II of 1940—In sub-clause (iv) of clause (d) of section 2 of the National Service (Technical Personnel) Ordinance, 1940 (hereinafter referred to as the said Ordinance), for the words “any other undertaking” the words and brackets “any other concern (including a port administration or shipping company)” shall be substituted.

3. Amendment of section 7, Ordinance II of 1940—For clause (b) of sub-section (1) of section 7 of the said Ordinance, the following clause shall be substituted, namely:—

“(b) direct any technical personnel to undertake such employment in the national service as may be specified in the order;”

4. Insertion of new section 21 in Ordinance II of 1940—After section 20 of the said Ordinance the following section shall be added, namely:—

“21. *Application of Ordinance to ships*—The provisions of this ordinance and of the rules made thereunder shall apply in relation to ships registered in British India under the Merchant Shipping Act, 1894 (57 and 58 Vict., c. 60), as if all references throughout this Ordinance and the rules made thereunder to a factory where references to such a ship”.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 18th October 1944

No. 18297-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
B. MUKERJI

Secretary to Government

New Delhi, 30th September 1944

No. 300-PA(12)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

I. In the said Order—

(1) in clauses 15, 20 and 27 for the words “every month”, the words “every quarter commencing with the 1st January 1945” and for the words “calendar month”, the word “quarter” shall be substituted;

(2) In clauses 22 and 29, for the words “calendar month”, the words and figures “quarter commencing with the 1st July 1944” shall be substituted;

(3) in sub-clause (c) of clause 38, for the figures “20”×30”, 480’s” the figures “20”×30”-40 lbs., 48J’s” shall be substituted;

(4) after clause 40, the following clause shall be inserted:—

“4A. Any officer empowered in this behalf by the Central Government may—

(a) direct any person carrying on any transactions connected with paper to maintain such records relating to paper as he may specify;

(b) direct any person carrying on any transactions connected with paper to furnish and to maintain such information as he may specify;

(c) inspect or cause to be inspected any books or other documents belonging to or under the control of any person carrying on any transactions connected with paper;

(d) enter and search or authorise any person to enter and search any premises where any transaction connected with paper has been, is being or is about to be carried on;

(e) seize or authorise the seizure of any paper in respect of which he has reason to believe that a contravention of this Order has been, is being or is about to be committed.”

II. In schedule II appended to the said Order—

(a) in Forms III, V and VII for the words “month of”, wherever these words occur, the words “quarter ending” shall be substituted; and

(b) in Forms III and VII for the word “month”, wherever it occurs, the word “quarter” shall be substituted.

B. N. KAUL

Deputy Secy. to Govt. of India

The 18th October 1944

No. 18303-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
B. MUKERJI

Secretary to Government

New Delhi, 15th August 1944

No. 51-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Textiles (Dyes and Chemicals) Control Order, 1944, namely:—

For the existing proviso to clause 3 of the said Order, the following shall be substituted, namely:—

“Provided that nothing in this clause shall apply to any person who deals in the following dyes and no other dyes, and whose total stocks of these dyes do not at any time exceed 500 lbs., and who does not sell more than 5 lbs., of such dyes to any one purchaser at any one time:—

Indigo	Direct colours
Basic colours	Diazo colours
Acid colours	Aniline salt
Alizarine colours	

H. M. PATEL

Joint Secy. to the Govt. of India

The 18th October 1944

No. 18307-S.T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies are republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

New Delhi, 29th July 1944

No. 21 (4)-G.C./44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Footwear Control Order, 1944, namely:—

I. For the existing description of Footwear against item 3 in Col. I of the Schedule to the said Order, the following shall be substituted, namely:—

Flex "Elephant" Brand, Men's Style, Full Slippers, Salims, Grecians and Court Shoes. Staple Welted or Machine Sewn.

II. For the third line of the heading of Part A of Schedule III to the said Order, the following shall be substituted, namely

Part A.—On sale (i) by a Manufacturer to a wholesaler or retailer or (ii) by a factor to a wholesaler.

New Delhi, 29th July 1944

No. 21 (4)-G.C./44—In pursuance of clause 8 of the Footwear Control Order, 1944 the Central Government is pleased to authorise the Controller General, Additional Controller General, Deputy Controllers General, Assistant Controllers General, and Inspectors of Civil Supplies in the Department of Industries and Civil Supplies to exercise the powers specified in the said clause of the said Order.

New Delhi, 19th August 1944

No. 21(4)-GC/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Footwear Control Order, 1944, namely:—

1. In the said Order,—

(1) In clause 2,

(i) after the definition of "controlled price", the following definition shall be inserted:—

"'Cottage manufacturer' means a person who manufactures footwear for sale through a factor."

(ii) in the definition of "Factor", the words "wholesalers or" shall be omitted;

(iii) in the definition of "Manufacturer", after the word "sale" the words "otherwise than through a factor" shall be inserted;

(iv) the definition of "wholesaler" shall be omitted.

2. in clause 4,—

(a) for the proviso to sub-clause (1), the following proviso shall substituted:—

" Provided that in relation to retail sales of footwear not specified in Schedules I and II this provision shall have effect only from the 1st November 1944. "

(b) in sub-clause (2), the word "wholesaler" shall be omitted.

(3) in clause 5, for the figure, letters and word "1st September", the figures, letters and word "31st October" shall be substituted, and to the said clause, the following proviso shall be added:—

" Provided that a factor may recover from a cottage manufacturer a charge not exceeding annas twelve per pair for men's, women's and youths' sizes, annas ten per pair for boys' and maidens' sizes, annas eight per pair for children's sizes and annas six per pair for infants' sizes and six annas per pair for all sizes of chappals and Indian Pattern footwear. This charge will cover the provision of laces, cartons, packing and forwarding, charges, up to the Railway Station nearest to the retailer's place of business.

(4) in clause 7,—

(a) for paragraph (c) of sub-clause (1), the following paragraph shall be substituted:—

" (c) except in the case of the footwear specified in Schedules I and II and the Indian Pattern footwear not covered by type No. 12 of Schedule III, the type number of the footwear corresponding to that shown in column I of Schedule III, thus "Type No. 6." "

(b) in the proviso to sub-clause (3), for the word "August" the word "October" shall be substituted.

(c) after sub-clause (3), the following sub-clause shall be inserted:—

" (4) No manufacturer, factor, or retailer shall, after the 31st October 1944, sell any footwear other than Indian Pattern footwear which is not covered by any of the Schedules to this Order. "

II. In the Schedule to the said Order,—

(1) in Schedule I, column 3 and all entries thereunder shall be omitted, and column 4 shall be renumbered as column 3;

(2) to the entries in Schedule II, the following entries shall be added:—

	Article No.		Rs.	A.	P.
"Gents Shoes.	3239-66-46755.	Black or brown printed leather natural sheep's skin lining leather sole welted.	12	15	0
Gents Shoes	9937-66-46742	Black and brown box-side, leather sole and heel produced on medium and pointed lasts.	14	15	0
" "	0938-68071 ..	Black or brown box-side fabric socks, rubber reclaim soles.	6	15	0
" "	9937-68-48049	Black or brown box-side all printed leather leather shocks, rubber reclaim soles.	8	15	0
" "	9937-48-6911	Brown box-side, all leather reclaim rubber sole, hand welted.	14	15	0
" "	96397-11-66-2205.	Upper duck material, special reclaim rubber moulded heels.	3	15	0
" "	06697-6640	Black duck material uppers, special reclaim rubber moulded heels.	3	15	0
" "	0908-68-48004	Black and brown printed leather fabric insoles, rubber reclaim soles.	6	15	0
" "	06197-6612 ..	Black duck material uppers, special reclaim rubber sole, special reclaim rubber moulded heels.	3	8	0
Gents Chappals	0988-68-48044	Black and brown box-side sheep's skin lined rubber reclaim soles.	6	15	0
Chappals ..	297-61-41800	Leather uppers, leather insole, moulded rubber reclaim sole.	2	2	0
" "	298-61-41800	Ditto ..	2	8	0
" "	297-41-61860	Black and brown box-side leather insole rubber reclaim soles.	2	12	0
" "	242-3-77805..	Coloured sheep's skin upper, leather insole, moulded reclaim soles.	1	6	0
Ladies Sandals	1365-66183	Black suede upper, sheep's skin lining, leather sole and wooden heels.	7	15	0
" "	3565-54410 ..	Red kid uppers, coloured sheep's skin lined wooden heel, covered with leather.	16	15	0
" "	9315-14403 ..	White buck skin uppers, sheep's skin lined, hand sewn, all leather covered heel.	16	15	0
" "	66675-1154 ..	Duck material uppers, special reclaim rubber soles, cuban wooden heels.	3	8	0
" "	63975-0955 ..	Coloured printed canvas upper, special reclaim rubber soles, wooden cuban heels.	3	15	0
" "	66875-9556 ..	Duck material uppers, special reclaim rubber soles, cuban wooden heels.	3	8	0
" "	68695-8750 ..	Uppers of poplin material embroidered, special reclaim rubber soles, cuban wooden heels.	4	15	0
Children's Shoes.	6262-68016 ..	Black printed leather uppers, moulded rubber reclaim soles.	3	8	0
" "	6263-68016 ..	Ditto ..	3	15	0
" "	6222-68001 ..	Black or brown printed leather, leather, lined, rubber reclaim soles.	5	8	0
" "	6223-68001 ..	Ditto ..	5	15	0
" "	6224-68001 ..	Ditto ..	6	15	0

(3) for the Schedule III, the following Schedules shall be substituted :—

SCHEDULE III (See Clause 4)

Footwear other than that specified in Schedules I and II

PART A.—On sale by a Manufacturer or a Factor to a Retailer

Column 1 Description of Footwear 1	Column 2 Ceiling price according to size			
	Men's sizes 5 to 12 2	Youths' sizes 1 to 4 3	Boy's sizes 10 to 13 4	Children's sizes 6 to 9 5
	Rs. A. P. 13 8 0	Rs. A. P. 11 12 0	Rs. A. P. 10 2 0	Rs. A. P. 7 8 0
Type No. 1. Men's style, laced footwear, full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly of leather. Fitted with double leather soles, leather insoles and heels, welted make or by the veldtschoen process. Note—The sole edge of a welted shoe consists of two thicknesses, i.e., the sole and the welt. For the purposes of retail sales, this is termed "double leather soles".				
Type No. 2. Men's style, laced footwear full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process or by the veldtschoen process.	10 8 0	9 2 0	7 14 0	5 13 0
Type No. 3. As above but fitted with single leather soles and manufactured other than by the welted process or by veldtschoen process.	9 8 0	8 6 0	7 4 0	5 6 0
Type No. 4. Men's style, full slippers, salims, Gracians and Court Shoes, made wholly or partly of leather, and fitted with double leather soles.	9 8 0	8 6 0	7 4 0	5 6 0
Type No. 5. As above but fitted with single leather soles.	7 14 0	6 15 0	6 0 0	4 7 0
Type No. 6. Chappals, other than Afghan or Frontier types, men's.	5 10 0	3 12 0	3 0 0	2 4 0
Type No. 7. Sandals, including chappals (Afghan or Frontier types).	6 12 0	6 0 0	5 1 0	3 6 0
	Ladies sizes 2 to 7		Maid's sizes 10 to 1	
Type No. 8. Women's type footwear, all types, other than sandals and chappals.	Rs. A. P. 13 8 0		Rs. A. P. 11 4 0	
Type No. 9. Women's types sandals	11 4 0		9 0 0	
Type No. 10. Chappals, all types, women's	4 8 0		3 15 0	
	Children's sizes 6 to 9			
Type No. 11. Children's footwear, other than description mentioned above.	Rs. A. P. 3 12 0			
Type No. 12. Indian pattern footwear other than the styles referred to above, wholly or partly made of leather, including footwear with embroidery work not exceeding four square inches in area.	3 12 0 for all sizes			

SCHEDULE III (See Clauses 4 & 5)

Footwear other than that specified in Schedules I and II

PART B.—On sale by a Cottage Manufacturer to a Factor

(The prices are also subject to the minimum laid down in clauses 4 & 5)

Column 1 Description of Footwear 1	Column 2 Ceiling price according to size (at 72 per cent of the retail price indicated in Schedule III Part C)			
	Men's sizes 5 to 12 2	Youth's sizes 1 to 4 3	Boy's sizes 10 to 13 4	Children's sizes 6 to 9 5
	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
Type No. 1. Men's style, laced footwear full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly of leather. Fitted with double leather soles leather insoles and heels welted make or by the veldtschoen process. Note.—The sole edge of a welted shoe consist of two thicknesses, i.e., the sole and the welt. For the purposes of retail sales, this is termed "double leather soles".	12 15 6	11 4 0	9 11 6	7 3 3
Type No. 2. Men's style, laced footwear, full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process or by the veldtschoen process.	10 1 3	8 11 9	7 9 0	5 9 6

1	2	3	4	5
	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
Type No. 3. As above but fitted with single leather soles and manufactured other than by the welted process or by veldtschoen process.	9 1 6	8 0 3	6 15 0	5 3 0
Type No. 4. Men's style, full slippers, salims, Grecians and Court Shoes, made wholly or partly of leather, and fitted with double leather soles.	9 1 6	8 0 3	6 15 0	5 3 0
Type No. 5. As above but fitted with single leather soles ..	7 9 0	6 10 9	5 12 3	4 3 9
Type No. 6. Chappals, other than Afghan or Frontier types, men's.	5 8 6	3 9 9	2 14 0	2 2 9
Type No. 7. Sandals, including chappals (Afghan or Frontier types).	6 7 9	5 12 3	4 13 9	3 5 6
	Ladies sizes 2 to 7		Maid's sizes 10 to 1	
Type No. 8. Women's type footwear, all types, other than sandals and chappals.		Rs. A. P. 12 15 6		Rs. A. P. 10 12 9
Type No. 9. Women's types sandals		10 12 9		8 10 3
Type No. 10. Chappals, all types, women's		4 5 3		3 12 6
	Children's sizes 6 to 9			
Type No. 11. Children's footwear, other than descriptions mentioned above.		Rs. A. P. 3 9 9		
Type No. 12. Indian pattern footwear other than the styles referred to above, wholly or partly made of leather, including footwear with embroidery work not exceeding four square inches in area.		3 9 9 for all sizes		

SCHEDULE III (See clause 4)

Footwear other than that specified in Schedules I and II

PART C.—On retail sale

Column 1	Column 2			
Description of Footwear	Ceiling price according to size			
	Man's sizes 5 to 12	Youth's sizes 1 to 4	Boy's sizes 10 to 13	Children's sizes 6 to 9
Type No. 1. Men's style, laced footwear, full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly of leather. Fitted with double leather soles leather insoles and heels, welted make or by the veldtschoen process. NOTE.—The sole edge of a welted shoe consists of two thicknesses, i.e., the sole and the welt. For the purposes of retail sales, this is termed "double leather soles".	Rs. A. P. 18 0 0	Rs. A. P. 15 10 0	Rs. A. P. 13 8 0	Rs. A. P. 10 0 0
Type No. 2. Men's style, laced footwear, full boots, Jodhpur boots, buckled (monk) shoes, buttoned shoes, elastic shoes and Zip fastener shoes, all types, made wholly or partly of leather. Fitted with double leather soles, and manufactured other than by the welted process or by the veldtschoen process.	14 0 0	12 2 0	10 8 0	7 12 0
Type No. 3. As above but fitted with single leather soles and manufactured other than by the welted process or by veldtschoen process.	12 10 0	11 2 0	9 10 0	7 2 0
Type No. 4. Men's style, full slippers, salims, Grecians and Court Shoes, made wholly or partly of leather, and fitted with double leather soles.	12 10 0	11 2 0	9 10 0	7 2 0
Type No. 5. As above but fitted with single leather soles ..	10 8 0	9 4 0	8 0 0	
Type No. 6. Chappals, other than Afghan or Frontier types, men's.	7 8 0	5 0 0	4 0 0	5 14 0
Type No. 7. Sandals, including chappals (Afghan or Frontier types).	9 0 0	8 0 0	6 12 0	3 0 0
	Ladies sizes 2 to 7		Maid's sizes 10 to 1	
Type No. 8. Women's type footwear, all types, other than sandals and chappals.		Rs. A. P. 18 0 0		Rs. A. P. 15 0 0
Type No. 9. Women's types sandals		15 0 0		12 0 0
Type No. 10. Chappals, all types, women's		6 0 0		5 4 0
	Children's sizes, 6 to 9			
Type No. 11. Children's footwear, other than descriptions mentioned above.		Rs. A. P. 5 0 0		
Type No. 12. Indian pattern footwear other than the styles referred to above, wholly or partly made of leather, including footwear with embroidery work not exceeding four square inches in area.		5 0 0 for all sizes.		

New Delhi, 26th August 1944

No. 21 (4)-G.C./44—In pursuance of clause 8 of the Footwear Control Order, 1944 the Central Government is pleased to make the following amendment in the Industries and Civil Supplies Department's Notification of even number, dated the 29th July 1944, issued under the said clause of the said Order, namely:—

The word "and" before the word "Inspectors" shall be omitted and after the word "Inspectors" the words "and Assistant Inspectors" shall be inserted.

New Delhi, 4th September 1944

No. 21(4)-G. C./44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Footwear Control Order, 1944, (as amended by the Industries

and Civil Supplies Department Notification No. 21(4)-G.C./44, dated the 29th July and 19th August 1944) namely:—

I. In clause 5 of the said Order, the words, figures and letters "after the 31st October 1944" shall be omitted.

II. In Schedule III to the said Order—

(1) in parts A, B and C, in column I, for the entry against Type No. 9, the entry "Women's types sandals other than those mentioned above" shall be substituted;

(2) in parts A, B and C in column I for the entry against Type No. 6, the entry "Chappals (other than Afghan or Frontier types) and Half Slippers, Men's" shall be substituted;

(3) in Part A, after the entry relating to Type No. 8, the following entry shall be inserted, namely:—

" Type No. 8-A.	Platform, Lifty or Wedge	12-12-0	10-8-0
	Heel Sandals.		

(4) in Part B—

(i) against Type No. 7, in column II, for the entry "3 5 6", the entry "3 3 9" shall be substituted;

(ii) after the entry relating to Type No. 8, the following entry shall be inserted, namely :—

"Type No. 8-A. Platform, Lifty or Wedge 12-3-9 10-1-3 "
Heel Sandals.

(5) In part C, after the entry relating to Type No. 8, the following entry shall be inserted, namely :—

"Type No. 8-A. Platform, Lifty or Wedge 17-0-0 14-0-0 "
Heel Sandals.

H. AHMED

Deputy Secy. to the Govt. of India

The following Press Note, issued by the Textile Commissioner, Bombay is republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

PRESS NOTE

The Textile Commissioner with the advice of the Textile Control Board is at present actively engaged in evolving

a comprehensive scheme of distribution of cloth and of yarn, which would ensure that each consuming area could get its fair share of cloth and of yarn. The present position in respect of yarn is not, however, very reassuring and it seems necessary to sound a note of warning in order to discourage too optimistic estimates of allotments. In the pre-war days India used to import a substantial quantity of fine yarn from abroad. These imports have totally ceased ever since Japan entered the war. Against this shortage of yarn has to be considered the enormous increase in the production of cloth in the country both by mills and the handloom weavers, and also the various other demands for yarn for the production of articles other than cloth. In these circumstances it appears necessary to emphasise that further extension of production by handlooms is out of the question and that it may even be necessary to restrict such production somewhat in the near future.